

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 3147
ANSWERED ON 03.08.2017

MOU UNDER NAMAMI GANGE MISSION

3147. SHRI ANANDRAO ADSUL
SHRI SHRIRANG APPA BARNE
SHRI ADHALRAO PATIL SHIVAJIRAO

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether her Ministry has signed an Memorandum of Understanding (MoU) with Union Ministry of Skill Development and Entrepreneurship for the success of Namami Gange Mission and if so, the details of the activities likely to be undertaken thereunder;
- (b) whether the Government has fixed any time line for undertaking the work under the aforesaid MoU and if so, the details thereof;
- (c) whether the Government proposes to develop the market for reuse/recycle of treated wastewater to be released from STP/ ETPs for various non-potable purposes and if so, the details thereof; and
- (d) whether there is a proposal to impart training on other health and safety aspects during construction activities under the MoU and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(DR. SANJEEV KUMAR BALYAN)

(a) Yes, Madam. Ministry of Water Resources, River Development & Ganga Rejuvenation has signed a Memorandum of Understanding (MoU) with Ministry of Skill Development and Entrepreneurship on 15th July 2017 with the following objectives:

- Developing skilled manpower for laying sewerage pipeline, plumbing works, construction of toilets, civil masonry works, waste collection and its disposal activities.
- Developing skills for preparing products from pious waste materials like flowers, leaves, coconuts, hair and associate plastic bags and plastic bottles etc. and their proper packaging and promotion of such products.
- Developing skills for operation and maintenance of pumps and Sewage Treatment Plants (STPs).

(b) The MoU shall remain in effect for a period of 3 (three) years; thereafter it can be extended as mutually agreed between the parties.

(c) As per the provision contained in the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, National Mission for Clean Ganga is mandated to identify or cause to be identified the measures which may be necessary for reuse of treated water and enter into Memorandum of Understanding (MoU) in this regard with the Ministries of the Central Government like Railways, Power, Petroleum and Natural Gas etc, State Governments, Autonomous Bodies at the Central and State level, recognised institute etc.

Ministry of Water Resources, River Development & Ganga rejuvenation has signed MoUs with Railways and Indian Oil Corporation Limited for reuse of treated water. Tariff Policy notified by Ministry of Power, Govt. Of India has made it mandatory for power plants to use treated sewage water if the concerned power plant is located within 50 Km radius of sewage treatment plant.

(d) Yes, Madam. MoU provides for training on health and safety aspects during construction activities by Ministry of Skill Development & Entrepreneurship.
